

MR. SPEAKER : It is not allowed. I have not allowed anybody. Nothing goes on record without my permission.

*(Interruptions)\*\**

MR. SPEAKER : I have not allowed anybody. I have allowed only Shri Saifuddin Chowdhari. If he is not reading the Calling Attention, I shall call the next Member.

*(Interruptions)\*\**

SHRI SATYASADHAN CHAKRABORTY : Sir, are you assuring that there will be a discussion ?

MR. SPEAKER : I can only consider it. I have kept my options always open for you and there is nothing barring you from having a discussion. What is wrong about having a discussion ? You can give me a notice under Calling attention or under Rule 193 or 184.

12.09 hrs.

#### PAPERS LAID ON THE TABLE

Statement Explaining Reasons for not Laying Annual Report of N.E. Regional Agricultural Marketing Corporation for 1982-83 within Stipulated period

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the North Eastern Regional Agricultural Marketing Corporation for the year 1982-83 within the Stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT- 7995/84]

#### Notification under Income tax Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

- (1) S.O. 791 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Madhya Pradesh Mahila Kalyan Samiti, Bhopal' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (2) S.O. 792 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'The C.P. Ramaswami Aiyar Foundation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (3) S.O. 793 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indo-German Social Service Society, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (4) S.O. 794 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'National Council for Co-operative Training' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (5) S.O. 795 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'J.N. Tata Endowment, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.

\*Not recorded.

- (6) S.O. 796 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Association of State Road Transport Undertakings, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (7) S.O. 797 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Ecumenical Christian Centre, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1984-85.
- (8) S.O. 798 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'St. Joseph's Education and Medical Relief Society' under section 10 (23C) of Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (9) S.O. 799 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Kamala Nehru Memorial Hospital Society, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (10) S.O. 800 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Association for Research in National Income and Wealth, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (11) S.O. 804 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'The Social Work and Research Centre, Ajmer (Rajasthan)' under section 10 (23C) of the income-tax Act, 1961 for the period covered by the assessment years 1982-83, 1983-84 and 1984-85.
- (12) S.O. 805 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Council for Research on International Economic Relations, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (13) S.O. 806 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Indian Standards Institution' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (14) S.O. 807 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Cochin Dock Labour Board' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (15) S.O. 808 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Oil Coordination Committee on Pool Accounts' under section 10 (23C) of the Act, Income-tax 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (16) S.O. 809 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Federation of Indian Export Organisations' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (17) S.O. 810 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Bengal Social Service League, Calcutta' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.

(18) S.O. 811 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Akhil Bharatiya Gandharva Mahavidyalaya Mandal, Bombay' under section 10 (23C) of the Incometax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.

(19) S.O. 812 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Society of the Helpers of Mary, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.

(20) S.O. 813 published in Gazette of India dated the 17th March, 1984 regarding exemption to the 'Wild Life Association of South India, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

[Placed in Library. See No. LT-7996/84]

Annual Report of and Review on National Co-operative Land Development Banks Federation Ltd. Bombay for 1982-83, etc.

THE MINISTER OF STATE OF THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Land Development Banks Federation Limited, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Land Development Banks Federation

Limited, Bombay, for the year 1982-83.

[Placed in Library. See No. LT-7997/84]

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Karnataka Cashew Development Corporation Limited, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT-7998/84]

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(Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, this paper speaks about DDA's betrayal of housing societies. It is a scandalous matter. The Works and Housing Minister must say something about it. Sir, money has been taken. They have deposited Rs. 50/- crores. They are paying interest on it. And the people.

MR. SPEAKER : There is nothing. Not allowed. You give me a Calling Attention or something and will discuss.

DR. SUBRAMANIAM SWAMY : Thank you, Sir.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, मेरी बात भी सुन लीजिए...

अध्यक्ष महोदय : आप मुझे बता दीजिए । आपकी जायज बात है तो मान लेंगे ।

श्री रामावतार शास्त्री : अध्यक्ष जी, 'समाचार भारती' और 'हिन्दुस्तान समाचार'...

अध्यक्ष महोदय : कोई बात नहीं है, देख लेंगे । आज भी वह भा रहा है नियम 377 में ।

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